

Central Administrative Tribunal  
Principal Bench: New Delhi

O.A. No. 1955/2000

New Delhi this the 29th day of September, 2000

Hon'ble Shri V.K. Majotra, Member (A)

Shri O.P. Puri  
S/o Late Shri K.C. Puri,  
Resident of C-54, South Extension Part-II,  
New Delhi-110049.

..Applicant

(Applicant present in person)

Versus

1. The Secretary to the Govt. of India,  
Department of Pension & Pensioners' Welfare,  
New Delhi.
2. The National Savings Commissioner,  
Government of India, Ministry of Finance  
(Dept. of Economic Affairs), 4th Floor,  
CGO Complex, Seminary Hills,  
Nagpur-440006.
3. The Pay & Accounts Officer,  
National Savings Organisation,  
N.S. Building (2nd Floor),  
West Wing, Civil Lines,  
Nagpur-440001.

..Respondents

ORDER (Oral)

By Shri V.K. Majotra, Member (A)

Heard.

2. The applicant is a pre-1986 pensioner. His pension was revised vide Memorandum No. 1136364/Accts/1/(7)Pen/98 dated 10.5.99 by the National Savings Commissioner Respondent No.2. According to him, his notional pay as pre-1986 pensioner has not been calculated in terms of the ~~relative~~ <sup>and the b</sup> instructions ~~of~~ \* post held by him namely, Regional Director National Savings. He has alleged that his pension has been revised as if he held a post two steps below the post of Regional Director. He made a representation <sup>on 9.8.99 b</sup> for proper revision of his

pension as a pre-1986 pensioner to Respondent No.1 namely, Secretary to the Govt. of India, Department of Pension and Pensioners' Welfare ~~on 9.8.99~~. This representation has remained unresponded despite repeated reminders. He has further alleged that even though under instructions dated 17.12.98 (Appendix-III) ~~on 1.1.96~~ pension of all pensioners irrespective of their date of retirement shall not be less than 50% of the minimum pay in the revised scale of pay introduced w.e.f. 1.1.1996 of the post last held by the pensioner, the same relief has been denied to him.

3. Having regard to the averments made by the applicant and in the interest of justice, for the present it should suffice if the concerned authorities are called upon to decide his representation. Thus, respondent No.1 Secretary, Department of Pension and Pensioners' Welfare, New Delhi is directed to consider applicant's representation dated 9.8.99 (Appendix-II) within a period of three months from the date of receipt of a copy of this order. Respondent No.1 should ~~not~~ consider the grounds for relief contended in the OA as well as Appendix-II before passing a detailed and speaking order.

4. O.A. is disposed of with the above terms.

No costs.

V.K. Majotra  
(V.K. Majotra)  
Member (A)

cc.